

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Office of the Registrar General)

ORDER

No. 334

Dated 20-09-2020

With a view to prevent the spread of COVID-19 infection cases in Red Zone areas declared by the Governments of Union Territories of Jammu & Kashmir and Ladakh, Hon'ble the Chief Justice has been pleased to direct that the Circular No. 6/RG dated 11-07-2020, read with order No. 183 dated 16-08-2020, shall remain in force till 30th of September.

In view of the spike in COVID-19 infection cases in Jammu District it is further directed that the aforesaid Circular and Order are extended to the Courts located in the areas of Jammu District upto 30th September, 2020.

By Order

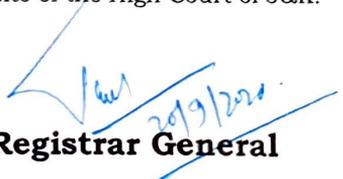

(Jawad Ahmed)
Registrar General

No: 7155-66/GS

Dated: 20-09-2020

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information of Hon'ble the Chief Justice.
2. Secretary to Hon'ble Mr/ Mrs. Justice _____
..... for information of his/her Lordship.
3. Secretary to Government, Department of LJ&PA, Civil Secretariat, Srinagar
4. Registrar Vigilance, High Court of J&K Jammu.
5. Registrar Computers, High Court of J&K.
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
7. Registrar Rules, High Court of J&K, Jammu.
8. All Principal District Judges of the UTs of Jammu & Kashmir and Ladakh, with the request to circulate the same among the Judicial Officers within their jurisdiction.
9. Administrative Officer, Office of the Advocate General, J&K, Srinagar
10. President, all Bar Associations in UTs of J&K and Ladakh.
..... for information and compliance.
11. Incharge NIC for uploading the same on official website of the High Court of J&K.
12. Office file.


Registrar General